

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 208/1992

Friday this the 14th day of January, 1994.

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. Southern Railway Labour Union  
represented by General Secretary  
CP Menon, Edapally North, Cochin.
2. Smt. A. K. Thanga, C/o General  
Secretary, SRLU, Cochin-24. ....Applicants

(By Advocate Mr. P. Ramakrishnan)

Vs.

1. Union of India represented by  
the General Manager, Southern  
Railway, Madras.3.
2. Sr. Divl. Personnel Officer,  
Southern Railway, Palghat.
3. Executive Engineer/CN/  
Southern Railway, Salem.5. ....Respondents

(By Advocate Mr. M. C. Cherian)

O R D E R

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN.

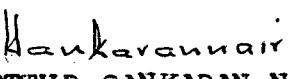
Applicants seek appropriate directions  
for payment of family pension, and other retiral  
benefits. It is submitted by both sides that family  
pension is being paid, and that it will continue to  
be paid.

2. We record the submission. As for the other  
benefits, 2nd applicant may take up her claims with  
respondents, and seek reliefs.

3. Application is disposed of as aforesaid.  
No costs.

Dated 14th January, 1994.

  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN